

BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL, NEW DELHI

Original Application No.16 of 2025

Public Action Committee and Others

Applicant

Versus

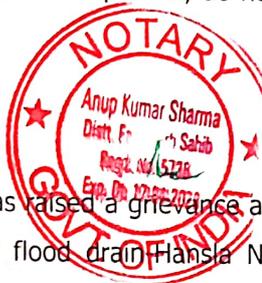
State of Punjab and Others.

Respondent

Reply by way of affidavit of Er. Kamal Singla, Environmental Engineer, Regional Office, Fatehgarh Sahib on behalf of Punjab Pollution Control Board in compliance of order dated 23.01.2025.

I, the above-named deponent, do hereby solemnly affirm and state as under:

Respectfully showeth



- 1) That the applicant has raised a grievance against dumping of solid waste on both side of natural flood drain Hansla Nadi by Municipal Council, Sirhind (respondent no. 3) which is stated to be polluting the river water and resulting in environmental degradation.
- 2) That after consideration of the matter, the Hon'ble Tribunal was pleased to pass an order dated 23.01.2025 thereby directing the respondents to file their response by way of an affidavit.
- 3) That the deponent is working as Environmental Engineer in the Punjab Pollution Control Board and is posted at Regional Office of the Board at Fatehgarh Sahib. The area of Sirhind falls under the jurisdiction of Regional Office, Fatehgarh Sahib. The deponent is well conversant with the facts of the case and is competent and authorized to swear and file the present affidavit before this Hon'ble Tribunal on behalf of Punjab Pollution Control Board i.e.



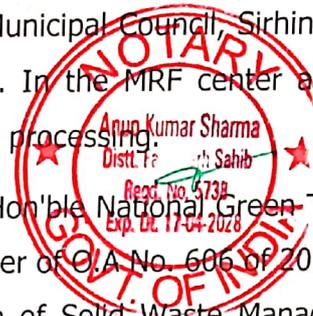
**ATTESTED AS IDENTIFIED**  
*Anup Kumar Sharma*  
**ANUP KUMAR SHARMA**  
 NOTARY PUBLIC  
**MANDI GOBINDGARH**  
 Distt. Fatehgarh Sahib (Pb.) India

**THE DOCUMENT ENTERED**  
 At. Sr. No. 1645-258 8/5/25

8 MAY 2025

respondent no. 5 and 6.

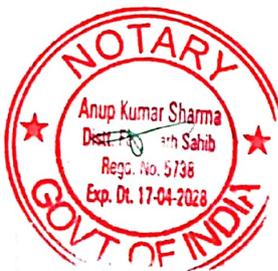
- 4) That the applicants in the Original Application have alleged that Municipal Council, Sirhind is dumping the garbage of Sirhind City on land of Sukha Dariya (Hansla Nadi), which is a natural flood drain, Material Recovery Facility building has been illegally constructed over the land of drain (Choe) resulting into Water Pollution, there is no processing plant installed at the site, the garbage as well as burnt remains of the garbage falls into water stream of Hansla Nadi thereby contaminating the surface water and the garbage dump is not being removed from the site.
- 5) That in reply it is submitted that the dump site of Municipal Council, Sirhind is approximately situated at 50 feet away from the edge of the drain which is known as Hansla Nadi. The material recovery facility from the front is approximately 110 feet away from the edge of the drain, but if the site is considered from the rear side, it is about 40 feet away from the drain. The site where MRF is constructed is owned by Municipal Council, Sirhind and is away from the drain known as Hansla Nadi. In the MRF center about 50 compost pits have been constructed for waste processing.
- 6) That it is pertinent to mention here that the Hon'ble National Green Tribunal vide order dated 10.1.2020 passed in the matter of O.A No. 606 of 2018, had directed that continued failure of compliance of Solid Waste Management Rules, 2016 after 31.3.2020 will result in liability of every Local Body to pay compensation at the rate of Rs.10.0 lakh per month per Local Body for population of above 10.0 lakhs, Rs. 5.0 lakh per month per Local Body for population between 5.0 Lakhs and 10.0 Lakhs and Rs. 1.0 Lakh per month per other Local Body from 1.4.2020 till compliance.
- 7) That it is relevant to mention here that the Punjab Pollution Control Board is regularly monitoring the Urban Local Bodies in the State of Punjab and is taking appropriate action by imposing Environmental Compensation for violation of the provisions of Solid Waste Management Rules, 2016 and non-remediation of legacy waste in compliance to order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in OA No. 606 of 2018 titled as Compliance of Municipal Solid Waste Management Rules, 2016.



*AKS*  
8/5/25

- 8) That in compliance to order dated 10.01.2020 passed by the Hon'ble National Green Tribunal in OA No. 606 of 2018, Environmental Compensation amounting to Rs.1.08 crore has been imposed upon Municipal Council, Sirhind for violation of the provisions of the Solid Waste Management Rules, 2016 for the period of violation from 01.07.2020 upto 31.12.2024.
- 9) That further it is submitted that the Board has issued show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 to Executive Officer Municipal Council, Sirhind vide letter no.2990 dated 17.10.2024 with an opportunity of hearing before the Chairman of the Board on 24.10.2024. A copy of notice dated 17.10.2024 is enclosed as **Annexure-A**. Hearing before the Chairman of the Board on 24.10.2024 was attended by Sh. Manoj Kumar, Sanitary Inspector, who stated that Municipal Council, Sirhind has already remediated 100% of its legacy waste, however some fresh waste is being stored at the municipal waste dump site and same is being segregated. He requested to give some time to comply with all the observations made by the visiting officer of the Board. After hearing the officers of the Board, representative of the Municipal Council, Sirhind, the Chairman of the Board has taken certain decisions which were conveyed to Executive Officer, Municipal Council, Sirhind vide letter no. 3434 dated 28.11.2024 for compliance. A copy of letter no. 3434 dated 28.11.2024 is enclosed as **Annexure-B**. The decisions taken during the held on 24.10.2024 have not yet been complied by Municipal Council, Sirhind and as such the case is under consideration for extending a fresh date of hearing to Municipal Council, Sirhind for violation of the provisions of the Solid Waste Management Rules, 2016 and non-compliance of decisions of hearing held on 24.10.2024
- 10) That it is pertinent to mention here that in the above background of the case, the site in question was visited by the officers of the Punjab Pollution Control Board on 30.04.2025 and it was observed as under:

- a) The Waste was being pushed away from the banks of the Hansla Nadi. During visit, a JCB was found working on it.
- b) It was also observed that waste was being remediated on site and Mr. Manoj Kumar, Sanitary Inspector, present during visit



**ATTESTED AS IDENTIFIED**  
 ANUP KUMAR SHARMA  
 NOTARY PUBLIC  
 MANDI GOBINDGARH  
 Distt. Fatehgarh Sahib (Pb.) India



**ATTESTED AS IDENTIFIED**

*Anup Kumar Sharma*  
 ANUP KUMAR SHARMA  
 NOTARY PUBLIC  
 MANDI GOBINDGARH  
 Distt. Fatehgarh Sahib (Pb.) India

THE DOCUMENT ENTERED  
 At. Sr. No. 1645 Page 258 of 5/25  
 Dt. 8/5/25

8 MAY 2025

informed that remediated waste is being disposed appropriately.

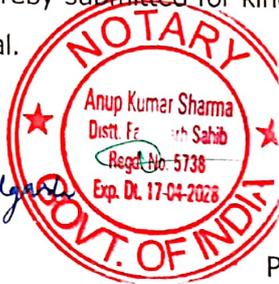
- c) The sanitary inspector, present on site confirmed that the site will be cleared at earliest.

A copy of visit report dated 30.04.2025 is enclosed as **Annexure-C.**

- 11) That further action will be taken against the Municipal Council, Sirhind after affording an opportunity of hearing and visiting of site in question.
- 12) That the reply by way of affidavit of the deponent on behalf of Punjab Pollution Control Board is hereby submitted for kind perusal and appropriate orders of the Hon'ble Tribunal.

Date: 02.05.2025

Place: Mandi Gobindgarh



*[Handwritten Signature]*

Deponent

(Kamal Singla)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Fatehgarh Sahib.  
(On behalf of respondent no.5 and 6)

Verification:

**Certified that the Affidavit/SPA/GPA Document  
has been Readover & explained to the executant  
who understand the same and signed it and  
accepted it to be correct.**

Verified that the contents of paragraphs 01 to 11 of the above affidavit are true and correct to my knowledge as derived from the official record. Para No. 12 is prayer. No part of the above affidavit is false and nothing material has been kept concealed or suppressed therein.

Date: 02.05.2025

Place: Mandi Gobindgarh

**ATTESTED AS IDENTIFIED**

*[Handwritten Signature]*  
**ANUP KUMAR SHARMA  
NOTARY PUBLIC  
MANDI GOBINDGARH  
Distt. Fatehgarh Sahib (Pb.) India**

8 MAY 2025

*[Handwritten Signature]*

Deponent

(Kamal Singla)  
Environmental Engineer,  
Punjab Pollution Control Board,  
Regional Office, Fatehgarh Sahib.  
(On behalf of respondent no.5 and 6)





ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD  
E-mail : ppccbzop2@ymail.com, Web: www.ppccb.gov.in

Show cause SWM (solid waste)



DOH 180

ਸ:ਵ:ਇ:-1/2/3/JEE/SA/AC

No. \_\_\_\_\_

REGISTERED

Dated: \_\_\_\_\_ ਕਈ ਡਕ

To

The Executive officer,  
Municipal Council,  
Sirhind, Distt. Fatehgarh Sahib

As per 'A' 3  
ਵਾਰ: ਦਿਨ: ਮਿਤੀ  
ਡਾਇਰੀ ਨੰ..... ਮਿਤੀ.....

Subject: Show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016

Whereas, the Ministry of Environment & Forests, Government of India, New Delhi in exercise of the powers conferred under the Environment (Protection) Act, 1986 has notified the Solid Waste Management Rules, 2016, wherein the Municipal Authority is responsible for implementation of the provisions of the Solid waste Management Rules, 2016, including infrastructure development for collection, storage, segregation, transportation, processing and disposal of municipal solid waste, and the preparation of action plan for management of solid waste.

And whereas, timelines for compliance of various activities laid down in Solid Waste Management Rules, 2016, as well as extended times fixed by the Hon'ble National Green Tribunal have already been lapsed.

And whereas, in O.A No. 606 of 2018 titled as "Compliance of Municipal Solid Waste Management Rules, 2016" came up for hearing before the Hon'ble National Green Tribunal on 10.01.2020, wherein the Hon'ble National Green Tribunal issued certain directions, the relevant part of which are reproduced as under:

" .....

a. In view of the fact that most of the statutory timelines have expired and directions of the Hon'ble Supreme Court and this Tribunal to comply with Solid Waste Management Rules, 2016 remain unexecuted, compensation scale is hereby laid down for continued failure after 31.03.2020. The compliance of the Rules requires taking of several steps mentioned in Rule 22 from Serial No. 1 to 10 (mentioned in para 12 above). Any such continued failure will result in liability of every Local Body to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body from 01.04.2020 till compliance. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

b. Legacy waste remediation was to 'commence' from 01.11.2019 in terms of order of this Tribunal dated 17.07.2019 in O.A. No. 519/2019 para 2853 even though statutory timeline for 'completing' the said step is till 07.04.2021 (as per serial no. 11 in Rule 22), which direction remains unexecuted at most of the places. Continued failure of every Local Body on the subject of commencing the work of legacy waste sites remediation from 01.04.2020 till compliance will result in liability to pay compensation at the rate of Rs. 10 lakh per month per Local Body for population of above 10 lakhs, Rs. 5 lakh per month per Local Body for population between 5 lakhs and 10 lakhs and Rs. 1 lakh per month per other Local Body. If the Local Bodies are unable to bear financial burden, the liability will be of the State Governments with liberty to take remedial action against the erring Local Bodies. Apart from compensation, adverse entries must be made in the ACRs of the CEO of the said Local Bodies and other senior functionaries in Department of Urban Development etc. who are responsible for compliance of order of this Tribunal.

" .....

And whereas, earlier the Municipal Council was issued show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 vide Head Office letter no. 4960 dated 8/2/2024 with an opportunity of personal hearing before the Chief Environmental Engineer (B) of the Board 13/02/2024, which was postponed to 22/2/2024, due to administrative reasons, due to reasons mentioned therein.

And whereas, after hearing the officers of the Board and representative of the MC, the Chief Environmental Engineer (B) of the Board decided as under:

1. The MC will ensure to comply with the Solid Waste Management Rules, 2016 and will apply for obtaining authorization under the Solid Waste Management Rules, 2016, within 07 days.
2. The MC will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler (s) having dedicated EPR number(s).
3. The MC will ensure to deposit the environmental compensation already imposed by the Board upon the Nagar Panchayat due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 upto 30.09.2023, at the earliest.
4. The MC will ensure bio-remediation of the legacy waste and shall ensure to submit the 06 monthly status report of the same to the Regional Office, Fatehgarh Sahib of the Board.

5. The MC will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016 and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) & C&D waste site (s) and shall process the application to the applied by the Nagar Panchayat for obtaining authorization under the Solid Waste Management Rules, 2016 on merits.

And whereas, the dump site was visited by the officer of the Board on 10/9/2024 and Sh Manoj Kumar (Sanitary inspector) was contacted during visit and it was observed as under:

**Status of composting sites :**

1. The representative informed that the Municipal Council, Sirhind requires 76 no. of compost pits as per Distt. Action Plan and has constructed 50 no. compost pits at single location and others located at different places. Total constructed 64 no. compost pits.
2. During visit, it was observed that the compost pits are being used adequately for organic waste and are covered from top.
3. The MC is using herbal sanitizer at the pits and fogging within the premises of the dump sites.
4. No provision provided for re-circulation of leachate at the processing site.

**Status of Sanitary Landfill Site**

1. The MC has not provided Sanitary Landfill Site (SLF).

**Status of Solid Waste Management**

1. The MC has informed and ensured 100% door to door collection of the Municipal Solid Waste generated from all the wards.
2. The MC has also ensured 100% segregation at source of dry and wet waste.
3. The MC has provided 12 no. of vehicles for lifting of the MSW from different locations. Further, all the vehicles are equipped with GPS system.
4. The MC has also provided rickshaws/rehdis with compartments of waste segregation which are being used for door-to-door collection.
5. The MC has provided 01 no. material recovery facilities which is covered from the top.
6. The MC has not provided weighing machine at the site.
7. The Municipal Council is only engaged in manual segregation of plastic and other waste from the dump site.
8. The MC has not provided boundary wall alongwith proper gate along the periphery of the site due to public protests.
9. The MC has not provided green belt along the entire boundary of the dumping site.
10. During the visit it was observed that, the dump site is situated adjacent to the Sirhind Drain, formerly known as the Hansla River (Historical River). Large piles of waste are found near the river, which raises concerns that waste may be entering the drain, particularly at night.
11. Burning of waste was observed at the site.

**Status of Legacy Waste**

1. The representative informed that all legacy waste at the dump site has been remediated. Any solid waste currently present is fresh and is in the process of being segregated.
2. The MC has not provided weighing machine at the site.

Further, the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs has been provided by MC Sirhind which is reproduced is as under:

TEMPLATE FOR ASSESSMENT OF SOLID WASTE MANAGEMENT FACILITIES AND LEGACY WASTE REMEDIATION		
S.N.	Questions	
1.	Name of ULB	MC, Sirhind
2.	Overall Waste Management Status	
a	Quantity of MSW generated (TPD)	13 TPD
b	Quantity of MSW collected (TPD)	13 TPD
c	Quantity of MSW segregated & transported (TPD)	13 TPD
d	Quantity of MSW processed (TPD)	13 TPD
e	Quantity of MSW disposed in secured land fill site (TPD)	No
f	Gap in Solid Waste Management Uts (TPD) [1 (a)-1(d)-1(e)]	No
g	is response to "2f" above "Nil"? (Yes/No)	Nil
3	Waste Collection, Segregation and Transportation	
a	Whether cent percent door-to-door collection of MSW (covering all wards) being done in the ULB (Yes/No)	Yes

Show cause SWM (solid waste)

b	Whether cent percent segregation of waste (covering all wards) being followed in the ULB (Yes/No)	100%
c	Whether all segregated waste transported in covered vehicle in the ULB (Yes)	No
4	Setting up of Waste Processing Facility	
	Material Recovery facilities	
	1 Required Capacity (TPD)	4 TPD
	2 Capacity provided (TPD)	1 TPD
	3 Adequacy of facility (Yes/No/NA#)	Work delayed due to site clearance.
b	Plastic waste recycling	

	1 Required Capacity (TPD)	Recycling is not done on site
	2 Capacity provided	NA
	3 Adequacy of facility (Yes/No/NA#)	NA
c	Composting	
	1 Required Capacity (TPD)	0.6 TPD
	2 Capacity provided	0.6 TPD
	3 Adequacy of facility (Yes/No/NA#)	Yes
d	Biomethanation	Not installed
	1 Required Capacity (TPD)	NA
	2 Capacity provided	NA
	3 Adequacy of facility (Yes/No/NA#)	NA
e	RDF	Not provided
	1 Required Capacity (TPD)	NA
	2 Capacity provided	NA
	3 Adequacy of facility (Yes/No/NA#)	NA
f	Waste to Energy Plants	Not provided
	1 Required Capacity (TPD)	NA
	2 Capacity Provided	NA
	3 Adequacy of facility (Yes/No/NA#)	NA
5	Setting up of Landfill	
	1 Required Capacity (TPD)	NA
	2 Capacity provided	NA
	3 Adequacy of facility (Yes/No/NA#)	NA
6	Legacy Waste Management	
a	Number of dumpsites (No.)	1
b	Number of dumpsites cleared (No.)	1
c	Number of dumpsites in which legacy waste remediation has commenced (No.)	1
d	Has legacy waste remediation commenced in all legacy waste dump sites (Y/N/NA#)	yes

And whereas, in compliance of the decisions of the said personal hearing were verified at solid waste site (s) & C&D waste dump sites and is reported as under :

1. The MC Sirhind is partially complying with the Solid Waste Management Rules, 2016. Further, the MC Sirhind has not obtained authorization under the Solid Waste Management Rules, 2016.
2. The MC has not produce any document regarding the disposal of plastic waste and E-waste.
3. The MC has not deposited environmental compensation already imposed by the Board upon the Nagar Panchayat due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 upto 30.09.2023 to this office/Board till date.
4. The MC has not submitted 06 monthly status report related to bio-remediation of the legacy waste.
5. The MC is not complying with the provisions of the Construction & Demolition Waste Management Rules, 2016.

And whereas, the Municipal Council has failed to perform all the activates to 100 % mentioned in the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs. Also, the Municipal Council has failed to comply with the decisions of hearing given to it on 22/2/2024 and has not obtained the authorization under the provisions of the Solid Waste Management Rules, 2016.

And whereas, the Municipal Council is not serious to comply with the provisions of the Solid Waste Management Rules, 2016. Thus, violating the provisions of the said Rules causing degradation of environment.

And whereas, the matter has been considered by the Competent Authority and it has been proposed to initiate action against the Municipal Council under the provisions of the Solid Waste Management Rules, 2016 for violating the provisions of the said Rules, 2016 after affording an opportunity of personal hearing.

As such, you are, hereby given another opportunity to explain your position in person before the **Chairman of the Board in his office at Vatavaran Bhawan, Nabha Road, Patiala on 24/10/2024 at 11:00 AM** in this regard, failing which, it will be presumed that the Municipal Council has nothing to say and the Board shall go ahead to take proposed action in the matter under the provisions of the Solid Waste Management Rules, 2016 without giving further notice / opportunity.

*Sy*  
Environmental Engineer (ZP-2)  
For & on behalf of Chairman

Endst. No. \_\_\_\_\_ Dated \_\_\_\_\_

A copy of the above is forwarded to the Sr. Environmental Engineer (HQ-3), Punjab Pollution Control Board, Head Office, Patiala for information. He is requested to attend the hearing on said date & time, please.

*Sy*  
Environmental Engineer (ZP-2)  
for & on behalf of Chairman

Endst. No. 2990 Dated 17/10/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information. He is requested to deliver the notice to the Nagar Panchayat through special messenger and submit report before the date of hearing. It is also requested to attend the hearing on said date & time, please. ] A'

*A. Anis*  
17/10/24  
Environmental Engineer (ZP-2)  
For & on behalf of Chairman



ਪੰਜਾਬ ਪ੍ਰਦੂਸ਼ਣ ਰੋਕਥਾਮ ਬੋਰਡ  
PUNJAB POLLUTION CONTROL BOARD

E-mail : [ppcbzop2@ymail.com](mailto:ppcbzop2@ymail.com), Web: [www.ppcb.gov.in](http://www.ppcb.gov.in)



No. \_\_\_\_\_ Regd. \_\_\_\_\_ Dated : \_\_\_\_\_

To

The Executive Officer,  
Municipal Council, Sirhind,  
Distt. Fatehgarh Sahib

**Subject:** Proceedings of the personal hearing given by the Chairman of the Board for violation of the provisions of the Solid Waste Management Rules, 2016 to The Executive Officer, Municipal Council, Sirhind, Distt. Fatehgarh Sahib on 24/10/2024.

The following were present:

From the Board:

1. Er. Rajeev Kumar Goyal, Chief Environmental Engineer (B)
2. Er. Rajeev Gupta, Sr. Environmental Engineer (ZP-2)
3. Er. Amit Kumar, EE, ZO-II, Patiala

From the MC Sirhind:

1. Sh. Manoj Kumar, Sanitary Inspector

Environmental Engineer (ZP-II), Patiala brought out that earlier, the Municipal Council was issued show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 vide Head Office letter no. 4960 dated 8/2/2024 with an opportunity of personal hearing before the Chief Environmental Engineer (B) of the Board 13/02/2024, which was postponed to 22/2/2024, due to administrative reasons, due to reasons mentioned therein.

After hearing the officers of the Board and representative of the MC, the Chief Environmental Engineer (B) of the Board decided as under:

1. The MC will ensure to comply with the Solid Waste Management Rules, 2016 and will apply for obtaining authorization under the Solid Waste Management Rules, 2016, within 07 days.
  2. The MC will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler (s) having dedicated EPR number(s).
  3. The MC will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 upto 30.09.2023, at the earliest.
  4. The MC will ensure bio-remediation of the legacy waste and shall ensure to submit the 06 monthly status report of the same to the Regional Office, Fatehgarh Sahib of the Board.
  5. The MC will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016 and shall also ensure that no such waste is dumped alongwith the solid waste.
  6. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) & C&D waste site (s) and shall process the application to the applied by the Municipal Council for obtaining authorization under the Solid Waste Management Rules, 2016 on merits.
- The dump site was visited by the officer of the Board on 10/9/2024 and Sh. Manoj Kumar (Sanitary inspector) was contacted during visit and it was observed as under:

**Status of composting sites :**

1. The representative informed that the Municipal Council, Sirhind requires 76 no. of compost pits as per Distt. Action Plan and has constructed 50 no. compost pits at single location and others located at different places. Total constructed 64 no. compost pits.
2. During visit, it was observed that the compost pits are being used adequately for organic waste and are covered from top.
3. The MC is using herbal sanitizer at the pits and fogging within the premises of the dump sites.
4. No provision provided for re-circulation of leachate at the processing site.

**Status of Sanitary Landfill Site**

1. The MC has not provided Sanitary Landfill Site (SLF).

ਸ:ਵ:ਇ:- 1/2/31JEE/SAIAC  
ਨਵੀਂ ਡਾਕ

As per 'A'

ਵਾਤਾ: ਇਸ: ਗੁਪਤਾ  
ਭਾਇਰੀ ਨੰ..... ਸਿਰੀ.....

**Status of Solid Waste Management**

1. The MC has informed and ensured 100% door to door collection of the Municipal Solid Waste generated from all the wards.
2. The MC has also ensured 100% segregation at source of dry and wet waste.
3. The MC has provided 12 no. of vehicles for lifting of the MSW from different locations. Further, all the vehicles are equipped with GPS system.
4. The MC has also provided rickshaws/rehdis with compartments of waste segregation which are being used for door-to-door collection.
5. The MC has provided 01 no. material recovery facilities which is covered from the top.
6. The MC has not provided weighing machine at the site.
7. The Municipal Council is only engaged in manual segregation of plastic and other waste from the dump site.
8. The MC has not provided boundary wall alongwith proper gate along the periphery of the site due to public protests.
9. The MC has not provided green belt along the entire boundary of the dumping site.
10. During the visit it was observed that, the dump site is situated adjacent to the Sirhind Drain, formerly known as the Hansla River (Historical River). Large piles of waste are found near the river, which raises concerns that waste may be entering the drain, particularly at night.
11. Burning of waste was observed at the site.

**Status of Legacy Waste**

1. The representative informed that all legacy waste at the dump site has been remediated. Any solid waste currently present is fresh and is in the process of being segregated.
2. The MC has not provided weighing machine at the site.

Further, the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs has been provided by MC Sirhind which is reproduced is as under:

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1.	Name of ULB	MC, Sirhind
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b	Quantity of MSW collected (TPD)	13 TPD
c	Quantity of MSW segregated & transported (TPD)	13 TPD
d	Quantity of MSW processed (TPD)	13 TPD
e	Quantity of MSW disposed in secured land fill site (TPD)	No
f	Gap in Solid Waste Management Uts (TPD) [1 (a)-1(d)-1(e)]	No
g	is response to "2f" above "Nil"? (Yes/No)	Nil
3	Waste Collection, Segregation and Transportation	
a	Whether cent percent door-to-door collection of MSW (covering all wards) being done in the ULB (Yes/No)	Yes
b	Whether cent percent segregation of waste (covering all wards) being followed in the ULB (Yes/No)	100%
c	Whether all segregated waste transported in covered vehicle in the ULB (Yes)	No
4	Setting up of Waste Processing Facility	
	Material Recovery facilities	
1	Required Capacity (TPD)	4 TPD
2	Capacity provided (TPD)	1 TPD

	3	Adequacy of facility (Yes/No/NA#)	Work delayed due to site clearance.
b		Plastic waste recycling	
	1	Required Capacity (TPD)	Recycling is not done on site
	2	Capacity provided	NA
	3	Adequacy of facility (Yes/No/NA#)	NA
c		Composting	
	1	Required Capacity (TPD)	0.6 TPD
	2	Capacity provided	0.6 TPD
	3	Adequacy of facility (Yes/No/NA#)	Yes
d		Biomethanation	Not installed
	1	Required Capacity (TPD)	NA
	2	Capacity provided	NA
	3	Adequacy of facility (Yes/No/NA#)	NA
e		RDF	Not provided
	1	Required Capacity (TPD)	NA
	2	Capacity provided	NA
	3	Adequacy of facility (Yes/No/NA#)	NA
f		Waste to Energy Plants	Not provided
	1	Required Capacity (TPD)	NA
	2	Capacity Provided	NA
	3	Adequacy of facility (Yes/No/NA#)	NA
5		Setting up of Landfill	
	1	Required Capacity (TPD)	NA
	2	Capacity provided	NA
	3	Adequacy of facility (Yes/No/NA#)	NA
6		Legacy Waste Management	
a		Number of dumpsites (No.)	1
b		Number of dumpsites cleared (No.)	1
c		Number of dumpsites in which legacy waste remediation has commenced (No.)	1
d		Has legacy waste remediation commenced in all legacy waste dump sites (Y/N/NA#)	yes

In compliance of the decisions of the said personal hearing were verified at solid waste site (s) & C&D waste dump sites and is reported as under :

1. The MC Sirhind is partially complying with the Solid Waste Management Rules, 2016. Further, the MC Sirhind has not obtained authorization under the Solid Waste Management Rules, 2016.
2. The MC has not produce any document regarding the disposal of plastic waste and E-waste.

3. The MC has not deposited environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 upto 30.09.2023 to this office/Board till date.
4. The MC has not submitted 06 monthly status report related to bio-remediation of the legacy waste.
5. The MC is not complying with the provisions of the Construction & Demolition Waste Management Rules, 2016.

The Municipal Council has failed to perform all the activates to 100 % as mentioned in the template prepared by CPCB, in compliance to order dated 02.07.2020 in the matter of OA no. 606/2018 for assessment of final compensation for non-compliance of solid waste management by the ULBs. Also, the Municipal Council has failed to comply with the decisions of hearing given to it on 22/2/2024 and has not obtained the authorization under the provisions of the Solid Waste Management Rules, 2016.

The Municipal Council is not serious to comply with the provisions of the Solid Waste Management Rules, 2016. Thus, violating the provisions of the said Rules causing degradation of environment.

Accordingly, show cause notice for violations of the provisions of the Solid Waste Management Rules, 2016 was issued to the Municipal Council with an opportunity of personal hearing before the Chairman of the Board on 24/10/2024.

Sanitary Inspector of the Municipal Council, Sirhind attended the hearing and submitted that he is posted at Municipal Council, Sirhind with additional charge as SI at Municipal Council, Bassi Pathana. The Municipal Council has already remediated 100% of its legacy waste, however some fresh waste is being stored at the municipal waste dump site and same is being segregated. He requested to give some time to comply with all the observations made by the visiting officer of the Board.

After hearing the officers of the Board, representative of the Municipal Council, the Chairman of the Board decided as under: -

1. The Municipal Council shall ensure the compliance of the Solid Waste Management Rules, 2016 and shall submit the compliance mentioned in Rule 22 from Sr. no. 1 to 10 to the Regional Office, Fatehgarh Sahib of the Board, on monthly basis.
2. Municipal Council will ensure to deposit the environmental compensation already imposed by the Board upon the Municipal Council due to violation of the Solid Waste Management Rules, 2016 in compliance to the orders of the Hon'ble NGT in O.A. no. 606 of 2018 for the period 01.07.2020 upto 31.03.2024 amounting Rs. 90.0 lac at the earliest.
3. Municipal Council will ensure bio-remediation of the legacy waste and shall ensure to submit monthly progress report alongwith the detail of the challan(s) issued for burning of solid waste to the Regional Office, Fatehgarh Sahib.
4. Municipal Council will ensure that the plastic waste/e-waste generated from the solid waste is lifted only to the authorized plastic waste/e-waste re-cycler(s) allotted dedicated EPR number(s).
5. Municipal Council will ensure the management of C&D waste in compliance to the Construction & Demolition Waste Management Rules, 2016, shall submit monthly detail to the Regional Office, Fatehgarh Sahib regarding C&D waste generated, collected, reused/recycle alongwith the fine imposed for violation of the said Rules and shall also ensure that no such waste is dumped alongwith the solid waste.
6. Municipal Council will ensure to create awareness in their respective jurisdiction for compliance of C&D Waste Management Rules, 2016 and regarding ban on manufacturing, sale, storage, purchase, supply, usage etc. of single use plastic items and china dor in consultation with the Regional Office, Fatehgarh Sahib.
7. Environmental Engineer, Regional Office, Fatehgarh Sahib shall visit the solid waste site (s) and shall submit report / recommendations in the matter, within one month.
8. The Municipal Council shall devise the ways & means to minimize the generation of all kind of wastes through REDUCE, REUSE and RECYCLE activities. The generated waste, if any, shall be properly handled and managed as per the provisions of the Municipal Solid Waste Rules, 2016 in an environmentally sound manner.
9. The Municipal Council may also develop the vermicomposting/composting to manage the biodegradable solid waste.
10. The Municipal Council will take regular inspections and appropriate actions against the violators of ban on single use plastic, plastic carry bags as well as persons/vendors who throw, burn or bury any solid wastes in open, outside premises or in drain / water bodies.

You are requested to ensure the compliance of hearing decisions within stipulated period and submit report at Regional Office.

Endst. No. 3435

SM  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman  
Dated 28/11/2024

A copy of the above is forwarded to the Environmental Engineer, Punjab Pollution Control Board, Regional Office, Fatehgarh Sahib for information & necessary action and submit the report accordingly.

Aman  
28/11/24  
Environmental Engineer (ZP-II)  
For & on behalf of Chairman

Dump site: MC Sishind, adjoining Hansla Nadi (Sishind chae)

Date of visit: 30/04/2025

Purpose for visit: To check the latest progress on the dump site.

visiting officials: Ex. Malkeet Singh (AEE)  
Ex. Harleen Kaur (AEE)  
Ex. Deshveer Singh (JEE)

Observations:

(i) The waste was being pushed away from the banks of the Hansla Nadi. During visit, a JCB was found working on it.

(ii) It was also observed that waste was being remediated on site and Mr. Manoj Kumar, Sanitary inspector, present during visit informed that remediated waste is being disposed appropriately.

(iii) The sanitary inspector, present on site confirmed that the site will be cleared at the earliest.

Signature of  
visiting officers

Deshveer  
30/4/25  
JEE

Malkeet  
30/04/25  
AEE.

Harleen  
30/04/25  
AEE